

GOVERNMENT OF INDIA
MINISTRY OF HUMAN RESOURCE DEVELOPMENT
DEPARTMENT OF HIGHER EDUCATION

LOK SABHA
UNSTARRED QUESTION No.5564
TO BE ANSWERED ON 02.04.2018

Educational Institutions

5564. SHRI G.M. SIDDESHWARA:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government has asked all the higher educational institutions across the country to comply with the amendments made to rules and procedures contained in Academic Performance Indicators (API), if so, the details thereof; and
- (b) whether the Government has done any inspection to ascertain that all the higher educational institutions has strictly implemented the latest amendments, if so, the details thereof and if not, the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT
(DR. SATYA PAL SINGH)

(a): The University Grants Commission (UGC) had notified UGC Regulations on Minimum Qualifications for Appointment of Teachers and Other Academic Staff in Universities and Colleges and Measures for the Maintenance of Standards in Higher Education (4th Amendment), 2016. These regulations shall apply to every University established or incorporated by or under a Central Act, Provincial Act or a State Act, every institution including a constituent or an affiliated College recognized by the Commission, in consultation with the University concerned under clause (f) of Section 2 of the University Grants Commission Act, 1956 (3 of 1956) and every Institution Deemed to be a University under Section 3 of the said Act.

(b): UGC has informed that it has not made any such inspection in case of Universities.
